

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 740/94

Smt.Pramila Mudliar

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

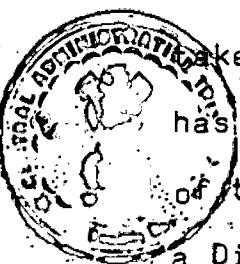
Shri M.Ayyub
Advocate
for the Applicant

Shri P.S.Lambat
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 16.9.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard the counsel. Admit. Shri P.S.Lambat

takes notice on behalf of the respondents. The case
has already received consideration of the Division Bench
of this Tribunal at Bangalore and which we had followed in
a Division Bench at Bombay. In the light of that decision
in OA. 604/90 decided on 19.4.1993, R.Chandrasekar vs. Pension
Pay Master, I think that it will be appropriate to direct
the respondents to decide the applicant's case in accordance
with the decision of the Supreme Court to be rendered in SLP
No. 160208/90 now pending therein. The decision in OA.604/90
is reproduced below :-

"Having heard learned counsel on both sides,
we think it appropriate to direct the respondents
to decide the applicant's case in accordance with
the decision of the Supreme Court to be rendered
in SLP No. 160208/90 now pending therein. The
SLP has arisen out of the judgements of the CAT

in such matters. We have been informed that the Supreme Court has stayed the operation of the judgement delivered by the Ernakulam Bench of the Tribunal in such cases. Under the circumstances, we notice the futility of relying on the judgement of the Ernakulam Bench and regard being had to the circumstances that the matter itself is pending before the Supreme Court in all its facets, we direct the disposal of this application for the present making it clear that depending on the outcome of the SLP supra now pending before the Supreme Court, the Department should itself take steps to regulate the rights of the applicant in consequence and in pursuance of the Supreme Court's decision in SLP No. 160208/90. With these observations, this application stands disposed off. No costs."

Certified True Copy

Date
Section Officer
Central Adminn, Tribunal,
Bombay Bench.

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.